

and the advances which reveal sticky tendencies are brought to the notice of the banks for remedial measures.

Decline in exports to industrialised countries

958. SHRI ATAL BEHARI

VAJPAYEE:

SHRI PRAMOD MAHAJAN:

SHRI KRISHAN LAL

SHARMA:

Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that 'Export Intensity of Indian exports to industrialised countries declined during 1985-88 in comparison to the market penetration of Indian goods to these markets during 1982-85 as reported in the Hindustan Times of 16th April, 1990;

(b) if so, what are the details thereof and the reasons therefor; and

(c) what follow up action Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) to (c) According to study conducted by FICCI, export intensity of Indian exports to industrialised countries declined between 1985-88 in comparison to the market penetration of Indian goods to these markets during 1982-85. This does not appear to be correct. The share of India's exports in total imports of Organisation for Economic Co-operation and Development (OECD) countries increased from 0.33 per cent during the period 1982-85 to 0.36 per cent during the period 1985-88.

Setting up of joint projects in United States and Jordan by MMTC

959. SHRI KAPIL VERMA:

SHRIMATI VEENA VERMA:

SHRIMATI KAILASHPATI:

Will the Minister of COMMERCE be pleased to state:

(a) whether any plans have been

formulated by the Minerals and Metals Trading Corporation for setting up joint projects for manufacturing D.A.P. and phosphoric acid in United States and Jordan; and

(b) if so, the main outlines thereof and action being taken in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SREEDHARAN): (a) and (b) Preliminary proposals have been received for setting up of joint ventures in the United States/Jordan for manufacture of Phosphoric Acid DAP so as to ensure stable sources of supply in respect of these items at competitive prices. No concrete proposals have emerged.

Duty and Tax reliefs for horticulture based food processing industries

960. SHRI VIREN J. SHAH: Will the Minister of FINANCE be pleased to state:

(a) what are the details of excise duty, customs duty income tax reliefs and concessional finance being offered to horticulture based food processing industries that has been declared a thrust area;

(b) what is the interest rate that financial institutions charge from the food processing industry and whether Government would consider charging concessional rate of interest;

(c) whether NABARD would be considered the appropriate agency instead of ICICI, IDBI, IFCI, etc. to provide concessional finance to the food processing units based on fruits and vegetables;

(d) whether there is annual wastage of fruits and vegetables valuing to the tune of Rs. 3000-4000 crores per annum;

(e) whether any specific fiscal steps are being taken to encourage internal consumption of products made from fruits and vegetables; and

(f) if so whether the Government would consider measures to support these industries by providing subsidies as given to the fertiliser industry?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (f) Information is being collected and will be laid on the Table of the House.

Proposal for amendment of income-tax Act

961. SHRI MAHENDRA PRASAD: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to abolish deduction under Section 80 HH of the Income-tax Act; and

(b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) As part of the process of streamlining the tax structure, Finance Bill, 1990 proposes reduction in the rates of tax in the case of domestic companies and registered firms and simultaneously proposes withdrawal or modification of some of the deductions provided as incentives to taxpayers. Section 80 HH of the Income-tax Act, is one of the incentive provisions proposed to be withdrawn on this basis.

Survey under income tax of expenditure incurred in a marriage ceremony in Bombay

962. SHRI SANTOSH BAGRODIA: Will the Minister of FINANCE be pleased to state:

(a) what is the outcome of the survey conducted under Sec. 133A(5) of

the Income-tax Act at Bombay to ascertain the quantum of expenditure incurred in the marriage ceremony of the daughter of Shri Bharat Shah and son of Shri Kishore Mehta; and

(b) if the survey has not yet been completed by when it is likely to be completed and whether a statement will be laid on the Table of the House on the basis of the enquiries made?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) Survey under Section 133A(5) of the Income-tax Act and related enquiries were undertaken at Bombay to ascertain the quantum of expenditure incurred on the marriage ceremony of the daughter of Shri Bharat Shah and the son of Shri Kishore Mehta, both diamond merchants of Bombay.

The enquiries have resulted in admission of expenditure of Rs. 1,16,33,342 by Shri Bharat Shah; which includes expenditure on food and beverages, decoration, invitation cards, entertainment, video and photograph, payment to Wankhede Stadium, miscellaneous expenses, jewellery and gift of Rahat Patra.

The enquiries have also led to admission of expenditure of Rs. 91,33,518 by Shri Kishore Mehta, which includes expenditure incurred at Cooperage Grounds at Hotel Oberoi for various ceremonies on hotel rooms, on entertainment, food, jewellery and miscellaneous expenses.

The quantification of expenditure on the wedding will, however, become final on completion of assessment proceedings in the relevant cases for the assessment year 1990-91. The returns of income for the said assessment year have not yet become due and are yet to be filed.